

[Shri Kunwar Ram]

to draw your attention under rule 377 to the absence of an agency for recruitment to the banks in Bihar. There is widespread resentment among the people of Bihar over the delay in constituting a recruitment board, inspite of the fact that such a proposal has already been approved by the Finance Ministry. The youth in the State are unable to get suitable jobs in the banks. They have to face discrimination and favouritism. I, therefore, request the Finance Minister to issue instructions for opening branches of Selection Boards of all the banks in Bihar.

[English]

- (vi) Need to give assent to the Bill passed by State Government of Tamil Nadu regarding taking over of Madras race club

SHRI P. KOLANDAIVELU (Gobichettipalayam): A Bill for the purpose of acquiring the business of the Madras Race club has been passed by both the Houses of Tamil Nadu Government on 23.1.86 and 24.1.86 respectively. The Bill was handed over to the Ministry of Home Affairs, Government of India on 27.1.86 for getting the assent of the President of India. Upto this day the Bill has not been assented to.

The Madras Race Club which is a company within the meaning of the companies Act 1956 is engaged in the business of running of horse races in Madras and Uthagamandalam including the business of intervene betting. The State Government were satisfied that the Madras Race club was being mismanaged and accordingly the State Government have decided to acquire the business of the conduct of the horse races so that the State Government or a corporation or company wholly owned by the State Government will conduct the business of horse race so as to subserve the interests of the race going public. The Bill was also modified by the State Government suitably so as to incorporate the views of the Government of India. But the assent of the President to the Bill has not been received so far that is from 27.1.86.

[Translation]

- (vii) Setting up of a Committee to look into the grievances of Small fisherman in Kutch, Mandvi and Budreshwar districts of Gujarat

SHRIMATI USHA THAKKAR (Kutch): Mr. Deputy Speaker, Sir, I give notice of the following matter under Rule 377 :—

I would like to draw the attention of the hon. Members to an important matter. This matter is of utmost importance to me because I often get complaints from my electorate regarding it.

Sir, the big boat-owners are engaged in fishing in many parts of the country. In my constituency, big boat-owners are engaged in fishing in Kutch, Mandvi and Badreshwar and other Talukas thereby depriving the small fishermen of their livelihood. Due to this, thousands of small fishermen are getting poorer day by day and their standard of living is falling sharply. I had informed the local customs officials about it but they said that they could not stop anybody. Now-a-days, the Government are engaged in the upliftment of the poor and weaker sections of the society and are providing them assistance also.

I, therefore, request the hon. Minister to constitute a high level committee to look into it and find a solution to the problem immediately. I suggest that big boat owners should be allowed to catch fish only in water which is more than 45 feet deep thereby enabling the small boat owners to catch fish in water upto 45 feet deep. Or the Government should find other ways whereby the small boat-owners may be able to earn their livelihood properly.

[English]

- (viii) Need to give employment to land holders whose lands have been acquired in Ramgandam and Vishakapatnam in Andhra Pradesh for construction of National Thermal Power Station and Steel Industry

SHRI C. JANGA REDDY (Hanamkonda): The Government is establishing industries in various parts of the country. Wherever they require land for

their heavy industries, they acquire the land through State Government. In the same way, in Andhra Pradesh, the Central Government undertakings have acquired land in Rangagudam for National Thermal Power Station for fertiliser factory of FCI and in Vishakhapatnam for the purpose of steel industry by the Steel Authority of India and for some other industrial projects. The land holders are losing their livelihood. So to avoid this, the Central Government have issued directions to the Land Acquisition Officer and the concerned industrial units to give employment to the persons whose lands have been acquired. But the policy is not being implemented in Andhra Pradesh by the management.

In view of the above, I request the Government to give clear directions immediately to implement the previous orders of Government to give employment to land holders in such industries upto the level of officer rank to save the situation and to provide the livelihood to poor land-holders to save agitations and frustration among the land-owners (in public) which led to police firing in Vishakhapatnam recently.

12.34 hrs.

GENERAL BUDGET, 1986-87—  
GENERAL DISCUSSION—  
Contd.

[English]

MR. DEPUTY SPEAKER : Now we take up further general discussion on the Budget (General) for 1986-87.

Shri R. Jeevarathinam to continue his speech.

[Translation]

\*SHRI R. JEEVARATHINAM (Arakkonam) : Mr. Deputy Speaker, Sir, Yesterday I was saying that I am honoured to participate in the QUIT POVERTY programme of our dynamic Prime Minister. I would like to point that the indebtedness of Central Government is mounting up. As on 31.3.1986 the internal loans would be of the order of Rs. 80,642 crores and the external

loans Rs. 20,950 crores. With interest liability on both, the total indebtedness is likely to be of the order of Rs. 1,62,462 crores. If we calculate the per capita indebtedness, as we calculate the per capita income, then it comes Rs. 2321 per head. For paying the interest on foreign loan, the Government is taking loan from abroad. Our balance of payments is also not favourable. Not even 1% of the Gross National Product is earmarked for the repayment of internal loans. I want the Finance Minister to give thought to the loan repayment problem and do something imaginative in this regard.

The Government have invested Rs. 40,000 crores in public sector undertakings. Only the I.O.C is making profit and all other undertaking are incurring losses. The accumulated losses of National Textile Corporation are about Rs. 800 crores. The backbone of industrial development is the public sector undertaking. The Finance Minister must ensure the profitable working of public sector undertakings.

About 400 big undertakings and more than 80,000 small scale units in the private sector are reported to be sick. A sum of Rs. 4000 crores of public sector banks are blocked in these sick units. In these circumstances how can the Government augment its resources without increasing the taxes? If necessary, I suggest that the Government should not hesitate to auction these sick units in the private sector.

Sir, the Indian economy cannot flourish on the crutches of ever-growing subsidies. During the past three years, the subsidy amounts have gone up by 40%. According to the Finance Minister, in the 7th Plan the subsidy will be of the order of Rs. 40,000 crores. In order to ensure that the prices of essential commodities do not go up, the subsidy is given by the Government. At the same time, the Government have invested several crores of rupees in procuring foodgrains and stocking them for any eventuality like drought and flood. About 200 lakh tonnes of foodgrains are in stock with the Government. You can imagine the blocking of hundreds of crores of rupees in this. It is time that the hon. Finance

\*The speech was originally delivered in Tamil.